IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

(IB)-48(PB)/2017

In the matter of:

Agarwal Marketing and Services Energy (P) Limited

.. PETITIONER

Vs.

00.00

Max. Tech. Oil & Gas Services (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 09.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner

: Ms. Vanita Bhargava, Advocate

Mr. Aseem Chaturvedi, Advocate

For the Respondent

: -

ORDER

Learned Counsel for the Resolution Professional is present along with the Resolution Professional.

Perusal of the audited Balance sheet as on 31.3.2017 shows that the assets of the company with the Corporate Debtor is to the extent of Rs.152.45 Lacs apart from other current assets which have been mentioned therein. It is represented by the Resolution Professional that no immoveable property or land is available with the Corporate Debtor and in the circumstances, valuation report could not be filed as directed vide orders passed by the Hon'ble Principal Bench. However, report of the individual component of the tangible assets as mentioned in the Balance Sheet as on 31.3.2017 has not been filed.

Contel_

It is submitted by the Resolution Professional that the same has been listed out and it is found that it is scattered throughout India, namely 7 places. In the circumstances, the Resolution Professional is directed to reconcile the individual component of assets as on 31.3.2017 reflected in the Balance Sheet and its schedules with the valuation report in order the ascertain the plant & machinery which is available with the Corporate Debtor and to ascertain it has been duly accounted for in the valuation. Further, the Resolution Professional is also directed to file the Income tax Return as last filed with the Corporate Debtor.

Post the matter on 15.11.2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 09.11.2017